CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.127 of 1995

Friday this the 3rd day of February, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

V. Abdul Gaffoor, C.P.C. Khalasi, Chief Bridge Inspector's Office, Southern Railway, Quilon, residing at Kothiyil House, Chaliyam PO, Calicut_673 301.

Applicant

(By Advocate Mr. V.R.Ramachandran Nair)

Vs.

- Union of India represented by the General Manager, Southern Railway, Madras.
- The Divisional Personnel Officer, Southern Railway, Trivandrum.
- 3. The Senior Divisional Engineer, Southern Railway, Trivandrum.
- 4. The Chief Bridge Inspector, Southern Railway, Quilon.

.... Respondents

(By Advocate Mr. K.V. Sachidanandan)

ORDER

Applicant seeks a direction to respondents to retain him in service as a Casual Khalasi till his turn for absorption is reached. For the same relief applicant has made A6 representation. The representation is vague and without relevant details. Applicant may make a comprehensive representation setting out his claim in detail. If such a representation is made

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before third respondent within three weeks of today, he will pass a reasoned order thereon within two months of the date of receipt of the representation.

 With the aforesaid directions, application is disposed of. No costs.

Dated 3rd February, 1995.

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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List of Annexures

Annexure A-6:- True copy of the representation dated 15.11.1994 submitted by the applicant to the 3rd respondent requesting to allow the applicant to continue as Khalasi under the 4th respondent.